

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 129
422/2016

IN THE MATTER OF:

Bank of Baroda

.....Petitioner

v.

Metaphor Exports Pvt. Ltd.

.....Respondent

SECTION : Under Section 433(e) and 434, 439

Order delivered on 05.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SHRI PRADEEP R. SETHI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant:

Mr. Amol Vyas, Adv.,
Mr. Ankit Jain, PCS for RP.

For the financial creditor

Mr. Deepak Bashta, Adv.

ORDER

CA-146(PB)/2019:-

In para 2 of the application, exclusion from the CIRP period of 12 is claimed. The relief claimed in the application will not be enough as the period of 270 days expired on 18.10.2018 and even if the period of 12 days is granted, no useful purpose would be served as on date. Accordingly, the application is dismissed.

CA-1086(PB)/2018:-

List on 19.02.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)